

WP(C)No.271 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
03.02.14

Cont Case No. 29 of 2013
IN MC No. 406 of 2011
IN WP(C)No. 327 of 2011

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Sangreiso, Advocate, present for the petitioner.

Learned counsel for the petitioner prays for and is allowed further one week's time to move correction application.

List after one week.

CHIEF JUSTICE

dev
03.02.14

MC No. 376 of 2013
IN WP(C)No.330 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 330 of
2013 after three weeks.

CHIEF JUSTICE

dev
03.02.14

MC No. 412 of 2013
IN WP(C)No.265 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 265 of
2013 on 24.02.2014.

CHIEF JUSTICE

dev
03.02.14

MC No. 511 of 2012
IN WP(C)No.365 of 2012

03.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 365 of
2012 on 11.02.2014.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.12 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms SG Momin, counsel
for the petitioner. List on 05.02.2014 for hearing.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.57 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Sangreiso, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for respondents No. 1 to 6.

Shri R Deb Nath, CGC, present for respondent No. 7.

Ms. C Khristazi, Advocate, present for respondent No. 8.

Heard.

Admit the petition.

Affidavits have already been exchanged.

List this petition for final hearing on 27.02.2014, before appropriate Bench.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.62 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Smti S Shreshta, Advocate, present for the petitioner.

Shri K Khan, Addl. Sr. GA, present for respondent No. 1.

Shri A Khan, Advocate, present for respondents No. 10, 11, 12, 14 and 15.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavits.

List after four weeks.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.212 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of respondents No. 1 and 2. Same be taken on record.

Learned counsel for the petitioner states that the petitioner does not want to file any rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 and 2.

List for final hearing in due course.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.220 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the petitioner prays for and is allowed further four weeks' time to file rejoinder affidavit.

List after four weeks.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.221 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioners.

Shri S Dey, Advocate, present for respondents No. 1
to 3.

Learned counsel for respondents No. 1 to 3 prays
for and is allowed further three weeks' time to file counter
affidavit.

List after three weeks.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.233 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioner.

Smti NG Shylla, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.242 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bazbaruah, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after three weeks.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.249 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for respondents
No. 1 and 2.

Smti NG Shylla, Advocate, present for respondents
No. 3 to 6.

Learned counsel for the respondents prays for and
are allowed further four weeks' time to file counter
affidavits.

List after four weeks.

CHIEF JUSTICE

dev
03.02.14

WP(C)No.265 of 2013

03.02.2014

HON'BLE THE CHIEF JUSTICE

Shri N Mozika, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondent No.

1.

Ms. SG Momin, Advocate, present for the respondents No. 2 to 6.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List on 24.02.2014 for admission/orders.

CHIEF JUSTICE

dev
03.02.14